

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 37/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period of 8 assets in Eastern Region Strengthening scheme XIV in Eastern Region.

Date of Hearing : 19.5.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Powergrid Corporation of India Limited

Respondents : Bihar State Power (Holding) Company Ltd.
& 5 Others

Parties present : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of Asset-I: 132 kV Bus arrangement including switchgear to Double Main (DM) scheme with GIS at 220/132 kV Birpara Sub-station, Asset II: 125 MVAR Bus Reactor at Banka Substation, Asset III: 125 MVAR Bus Reactor at Chaibasa Sub-station, Asset IV: 125 MVAR Bus Reactor at Lakhisarai Sub-station, Asset V: 125 MVAR Bus Reactor at Durgapur Substation, Asset VI: 125 MVAR Bus Reactor at Baripada Sub-station, Asset VII: 125 MVAR Bus Reactor at Bolangir Sub-station and Asset VIII: 125 MVAR Bus Reactor at Keonjhar Sub-station alongwith associated bays under Eastern Region Strengthening Scheme XIV in Eastern Region. He submitted that the assets were put into commercial operation in 2014-19 tariff period and tariff of the Asset-I for the 2014-19 tariff period was determined vide order dated 29.5.2019 in Petition No. 163/TT/2018. The tariff for Asset-II to Asset-VIII for the 2014-19 tariff period was determined in Petition No. 271/TT/2018. He submitted that the cost allowed by the Commission as on COD earlier was ₹10080.96 lakh, whereas, the actual cost incurred is ₹10319.88 lakh. The representative of the Petitioner further submitted that against the projected add-cap of ₹4173.27 lakh, the actual add-cap claimed in the



instant petition is ₹3636.82 lakh in the 2014-19 period. Hence, the add-cap claimed in the instant petition is lesser than the add-cap allowed in the previous order. The Petitioner has also submitted that the initial spares are claimed on project as a whole basis in the instant petition. The add-cap claimed for 2019-24 period is within the cut-off date and there is no cost over-run. The Petitioner also submitted that in the previous order the un-discharged initial spares were wrongly deducted from the capital cost as on COD. Hence, the un-discharged initial spares are added back to the capital cost as on COD in the instant petition.

2. In response to the query of the Commission regarding de-capitalization in case of Asset-I, the representative of the Petitioner submitted that de-capitalization of an old asset has been claimed in the instant petition and the necessary details are given in Form-10B vide submitted along with affidavit dated 12.3.2020.

3. The Commission directed the Petitioner to submit the following information, on affidavit, by 29.5.2020 with an advance copy to the Respondents:-

- (i) The details of de-capitalization claimed in the instant petition for Asset-I:
 - a. Confirm details of the petition where tariff for the asset being de-capitalized is claimed.
 - b. Reasons for de-capitalization of the asset put into commercial operation in 1986 into Asset-I in the instant petition.
 - c. Date of de-capitalization.
 - d. Revised Form-1, 4A, 7, 9E, 10 and 10A incorporating details of de-capitalization.

4. The Commission also directed the Petitioner to submit the above information with the specified time and observed that no extension of time shall be granted.

5. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

